

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 582 OF 2024

IN THE MATTER OF:

RAKESH KUMAR

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

....RESPONDENTS

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FILED AT: NEW DELHI

DATED: 21.12.2024

Respondent No. 35

Through:

Mr. Ashish Rohlania and Mr. Fahad Imtiaz
Counsel for the Respondent No. 35

AF PARTNERS

Advocates & Legal Consultants

119, Lawyer's Chamber Block,

Saket District Court, New Delhi

Mob. No. 9643196995, 9634399361

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REPLY ON THE BEHALF OF THE RESPONDENT NO. 35

1. At the outset, the answering respondent no. 35 denies each and every allegations, averments and statement made in the Original Application which is/are contrary to and/ or inconsistent with what has been stated in the present reply and nothing stated in the said application be deemed to have been admitted hereinafter.
2. That the answering respondent is the partnership firm, running a business under the name and style of "**Sunrise Woods Industries**" and is in the business of manufacturing of pasted veneers at Hisar District, Haryana. It is pertinent to mention that the industry is

situated outskirts of the Hisar city almost 35 kilometers away from the residential areas.

3. That the National Capital Region (NCR) guidelines for fuel use are designed to address specific air quality challenges unique to NCR, a highly polluted area. Hisar, being outside NCR and approximately 157 km from Delhi, is not subject to these guidelines. It is submitted that the applicant's prayer lacks merit as the CAQM guidelines explicitly pertain to NCR and have no statutory authority over non-NCR areas like Hisar. Imposing NCR-specific restrictions on industries in non-NCR regions like Hisar would create inequitable conditions for these industries. Hisar industries have distinct regulatory and environmental contexts that must be considered. In *Indian Council for Enviro-Legal Action v. Union of India (1996) 3 SCC 212*, the Hon'ble Supreme Court emphasized that environmental policies must consider local conditions. Blanket imposition of regulations designed for a specific region is neither practical nor equitable. Hence, at a distance of 157 kilometers, emissions from Hisar industries have a negligible impact on NCR air quality. Applying NCR-specific policies to Hisar lacks scientific and environmental justification.

4. The Haryana State Pollution Control Board, **HSPCB's Order No. I/125959/2022 (dated 21.07.2022)** for non-NCR areas allows industries to use fuels like wood, biomass, rice husk, and others. The answering respondent unit adheres to these standards and is operating within the approved legal framework.

This aligns with the principles laid out in *Vellore Citizens' Welfare Forum v. Union of India [(1996) 5 SCC 647]*, where the implementation of pollution control measures by industries was deemed sufficient compliance with environmental norms. It was held that industries adhering to approved standards cannot be penalized arbitrarily. The Court further held that pollution control norms should be applied uniformly and based on specific regional requirements. The Respondent No. 35 holds a valid consent to operate granted by HSPCB for the period 01.04.2024 to 31.03.2029 (No. HSPCB/ Consent/ 329987824HISCTO7041560 dated 13.03.2024).

A copy of HSPCB Consent dated 13.03.2024 is annexed as **Annexure R-35/1**.

5. It is further submitted that imposing the use of PNG universally on industries in non-NCR areas without sufficient infrastructure and economic support would place an undue burden on small and medium-sized enterprises like pasted veener units. As of December 2024, Haryana City Gas has commenced Piped Natural Gas (PNG) supply in sectors 9 and 11 of Hisar. The company is actively expanding its PNG network to serve more residential, commercial, and industrial customers in the area. While specific details about the number of operational PNG stations in Hisar are limited, Haryana City Gas is dedicated to broadening its services to meet the growing demand for natural gas in the region. Mandating PNG without considering local infrastructure, economic feasibility, and regulatory context violates principles of proportionality and fairness.
6. That it is further respectfully submitted that the use of wood as a fuel in boilers, especially if sourced sustainably, aligns with the principles of environmental sustainability. Furthermore, alternative fuels like PNG are still being promoted in Hisar but are not mandatory under current regulations. In *MC Mehta v. Union of India (1997) 2 SCC 353*, the Hon'ble Supreme Court emphasized the need to balance environmental protection with industrial development, especially for

small-scale and rural industries. It is further submitted that the industry is emphasizing its efforts to procure wood sustainably, reducing environmental impact compared to fossil fuels like diesel.

7. As established in *M.C. Mehta v. Union of India (2001)*, directives issued for specific zones or regions are binding only within those zones unless explicitly extended by competent authorities.
8. That the applicant's prayer to enforce NCR-specific fuel mandates on Hisar would infringe upon industries' rights to operate under approved norms. In *A.P. Pollution Control Board v. Prof. M.V. Nayudu (1999)*, the Court held that environmental regulations must be applied reasonably, taking into account the specific geographical, economic, and operational contexts of industries.
9. The Hon'ble Supreme Court, in *T.N. Godavarman Thirumalpad v. Union of India [(1997) 2 SCC 267]*, emphasized balancing environmental concerns with economic activities, particularly in rural industries crucial to local economies. Transitioning to PNG, while encouraged, imposes a financial burden on small and medium industries, particularly in regions like Hisar, where PNG availability is still nascent. The pasted veneer industry relies on cost-effective

fuels such as wood and biomass, and its operations are consistent with the principles of sustainable development. HSPCB has actively promoted the transition to PNG in Hisar, leading to eight units adopting this cleaner fuel source. However, this transition remains voluntary for non-NCR areas.

10. In *Research Foundation for Science v. Union of India [(2005) 13 SCC 186]*, the Hon'ble Supreme Court underscored that while adoption of cleaner technologies is desirable, it cannot be forced where financial and infrastructural constraints exist.
11. The answering respondent's operations must continue under the regulatory framework established by HSPCB for non-NCR areas, ensuring compliance with the Air Act, 1981, and associated pollution control measures. The applicant's prayer to apply NCR-specific directives to Hisar is inclined to be dismissed, as it lacks legal and factual justification. A direction to the authorities to provide infrastructural and financial support for a phased, voluntary transition to PNG should be considered as a more sustainable and equitable solution rather to compel on transition to PNG as allegedly prayed by the applicant.

12. The respondent industries, including M/s Sunrise Woods Industries, are in full compliance with HSPCB-approved norms and the Air Act, 1981. Extending NCR-specific mandates to Hisar without legislative or regulatory sanction would be legally unsustainable and contrary to the principles of natural justice. Furthermore, the ongoing efforts to transition industries to cleaner fuels like PNG highlight a commitment to environmental sustainability without compromising the economic viability of industries. The applicant's prayer must therefore be dismissed as untenable.
13. That the prayer clause of the present original application is untenable, frivolous, wrong and incorrect, hence, specifically denied and is required to be rejected and dismissed with exemplary cost. The applicant is not entitled to any relief as prayed for or at all.

In view of the submissions and objections made herein above and the facts and circumstances mentioned herein above, the present application is liable to be dismissed and ought to be dismissed.

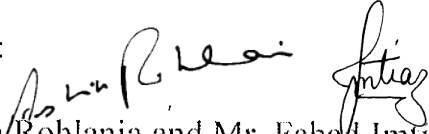
Filed at: New Delhi

Dated: 21.12.2024



Respondent No. 35

Through:


Mr. Ashish/Rohlania and Mr. Fahad Imtiaz

Counsel for the Respondent No. 35

AF PARTNERS
Advocates & Legal Consultants
119, Lawyer's Chamber Block,
Saket District Court, New Delhi
Mob. No. 9643196995, 9634399361
Email: fahadimtiaz11@gmail.com

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AFFIDAVIT

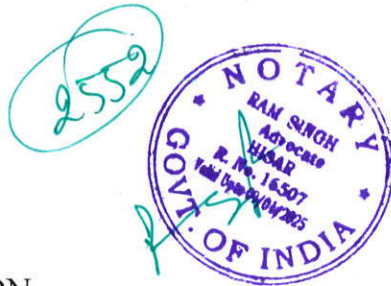
I, Gaurav Garg S/o Shri Mukesh Garg R/o House No. 252, Model Town, Hisar, Haryana 125001, Authorized Representative of M/s Sunrise Woods Industries situated at VPO Kohli, Agroha Adampur, Hisar, Haryana do hereby solemnly affirm and declare as under: -

1. That I am the authorize representative of the respondent no. 35 firm in the above noted original application and as such I am well conversant with the facts and circumstances of the case on the basis of knowledge and derived from the records and I am competent to swear this affidavit.
2. That the contents of accompanying reply have been drafted by my counsel under my instructions. The contents of the same may



kindly be read as an integral part of this affidavit as the contents of the same have not been repeated herein for the sake of brevity and to avoid repetition. I have gone through the averments made therein and I say that the contents of the same are true and correct to my knowledge and belief.

- 3. I say that the documents annexed along with the reply are the true copies of their originals.

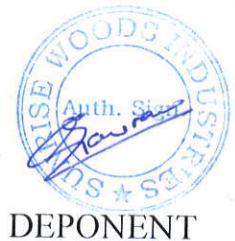


VERIFICATION

I, the above-named deponent, do hereby verify on solemn affirmation that the contents of Para No.1 & 3 of this affidavit are true and correct as per my knowledge, no part of it is false and nothing material has been concealed therefrom.



Verified at _____ on this _____ day of December 2024.



ATTESTED
 NOTARY, HISAR
 21 DEC 2024

161 ANNEXURE R-35/1

11



HARYANA STATE POLLUTION CONTROL BOARD

Bays B-7-8, Near Vishwas Sr.Sec. School, E-II,
Hisar Ph. 01662-250891(O) Email:-

hspcbrohr@gmail.com

E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 329987824HISCTO7041560

Dated:13/03/2024

To.

M/s :Sunrise Woods Industries
VPO Kohli, Agroha-Adampur Road, Hisar

Subject: Grant of consent to operate to M/s Sunrise Woods Industries.

Please refer to your application no. 7041560 received on dated 2024-02-09 in regional office Hissar. With reference to your above application for consent to operate, M/s Sunrise Woods Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2024 - 31/03/2029
Industry Type	Manufacturing of pasted veneers using coal/wood scrap boiler or thermic fluid heater and by sun drying.
Category	ORANGE
Investment(In Lakh)	500.0
Total Land Area(Sq. meter)	19196.0
Total Builtup Area(Sq. meter)	3993.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.25 KI/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank with soak pit
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack attached to boiler 4 TPH	30 MTR
Emission parameters	
1. SPM	250 mg/m ³



Product Details	
1. Veneer	40000 Numbers/ day
Capacity of boiler	
1. Boiler	4 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	0.5 Ton/day
Raw Material Details	
Popular Wood sqm	18580 Sqr/mtr

Regional Officer, Hissar
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any



account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

- 1 The unit will run the PCDs to keep the parameters within limits.
2. Unit will maintain the Log Book of PCDs along with the details of energy
3. Unit will apply for renewal of CTO before 90 days of the expiry of this CTO.
4. If fails to comply the provisions of said CTO, the CTO so granted shall be revoked automatically without giving any notice.
5. Unit will obtain HWM Authorization if applicable
6. unit will obtain groundwater NOC from HWRA if applicable.
7. Unit will deposit balance fee if found at any stage.

SHAKTI SINGH
Regional Officer, Hissar

Haryana State Pollution Control Board.



FORM VI

CERTIFICATE FOR USE OF A BOILER
(Regulation 389)

Registry Number of Boiler HA-7599 Type of Boiler [Smoke/ Fire tube]

Boiler Rating [156] Mt.Sq.

Maximum Continous Evaporation []

Name of Owner [SUNRISE WOODS INDUSTRIES]

Situation of Boiler [vpo kohli, agroha adampur road, district hisar]

Repairs []

Remarks []

Hydraulically Tested on [15-09-2022] to [15.81]kg/Sq.cm

I hereby certify that the above described boiler is permitted by me/ the Chief Inspector of Boilers, Haryana under the provisions of Section 7/8 of the Indian Boilers Act, No. V of 1923, to be worked at a maximum pressure of [10.54] kg/cm² for the period from [15-09-2022] to [14-09-2023].

The loading of the [] safety valve and spring loaded is not to exceed [10.54]

Fee Rs. [4500] paid on [2022-09-15 22:06:45]

Note: Boiler should run in the presence of qualified Boiler Attendant/BOE only.

Dated [2022-09-15]



Assistant Director- cum-
Inspector of Boilers,
Haryana



FORM VI

CERTIFICATE FOR USE OF BOILER
(Regulation 38)

No. of the Number of Boiler HA-7599 Type of Boiler (Smoke/ Fire tube)

Water Rating (150) M.C.Sq.

Maximum Continuous Evaporation ()

Name of Owner (SUNRISE WOODS INDUSTRIES)

Station of Boiler (Ypo Kohli, agroha adampur road, district hisar)

Repairs ()

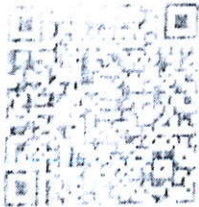
Age ()

Hydraulically Tested on (13-09-2023) to (15.81)kg/Sq.cm

I hereby certify that the above described boiler is permitted be met the Chief Inspector under the provisions of Section 7/6 of the Boiler Act, No. V of 1923, to be worked at a maximum pressure of (10.54) kg/cm² for the period from (13-09-2023) to (12-09-2024)

Weight of the () safety valve and spring loaded is not to exceed (10.54)
Fee Rs (000) paid on (2023-09-12 19:24:20)

Date: (2023-09-13)



Joint Director-cum-Chief
Inspector of Boilers
Haryana





HARYANA STATE POLLUTION CONTROL BOARD

Bays B-7-8, Near Vishwas Sr.Sec. School,
UE-II, Hisar Ph. 01662-250891(O)
E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 329987819HISCTO6810706

Dated:18/08/2019

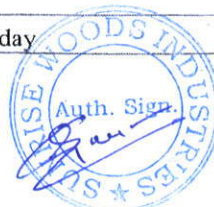
To.

M/s :Sunrise Woods Industries
VPO Kohli, Agroha-Adampur Road, Hisar

Subject: Grant of consent to operate to M/s Sunrise Woods Industries.

Please refer to your application no. 6810706 received on dated 2019-08-16 in regional office Hissar. With reference to your above application for consent to operate, M/s Sunrise Woods Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	18/08/2019 - 31/03/2024
Industry Type	Manufacturing of pasted veneers using coal/wood scrap boiler or thermic fluid heater and by sun drying.
Category	ORANGE
Investment(In Lakh)	500.0
Total Land Area(Sq. meter)	19196.0
Total Builtup Area(Sq. meter)	3993.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.25 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	
Domestic Effluent Parameters	
1. BOD	30 mg/l
Trade Effluent Parameters	
1. BOD	0 mg/l
Number of stacks	1
Height of stack	
1. Stack	30 mtr.
Emission parameters	
1. SPM	0 mg/m ³
Product Details	
1. Veneer	40000 Numbers/ day



Permissible Emission parameters	
1. SPM	750 mg/m ³
Capacity of boiler	
1. Boiler	4 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	500 KG/day

Regional Officer, Hissar
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 6 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 6 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.



quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will submit the analysis report within 3 month and will run and maintain the APCM regularly to keep the parameters within prescribed limits.
2. Unit will not change its process without intimating this office.
3. Unit will not discharge any trade effluent.
4. Unit will not use any illegal fuel like Pet coke, Furnace Oil and rubber etc.
5. Unit will apply for renewal of CTO before 90 days of expiry of this CTO.
6. If fails to comply the provisions of said CTO, the CTO so granted shall be revoked automatically without giving any notice.
7. The unit will abide with the directions/guidelines HSPCB/CPCB/ any court decision/ direction of any competent authority.

Rakesh Kumar
Bhonsle

Digitally signed by Rakesh
Kumar Bhonsle
Date: 2019.08.18 07:54:46
+07'00'

Regional Officer, Hissar

Haryana State Pollution Control Board.





Form IV

(See Rule 20)

Report No- 1366

Dated:- 11.03.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 29th February of, 2024, collected by Dr. Sunil Sheoran, Sc.C on the 28th February of, 2024, of M/s Sunrise Wood Industries, Vill. Kohli, Aarogyadham, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 29th day February of, 2024 to 11th March-2024 and declare the result of analysis to be as follows:-

<u>Sr.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	1366	
2.	Name of Plant/ Section #	Boiler (4 Ton/hr)	
3.	Stack Attached to #	Boiler	
4.	Normal Operating Schedule (hr/day)#	08-10 hrs	
5.	Type of Chimney #	Metal	
6.	Stack Temperature (^o C) #	125	
7.	Average stack velocity (m/sec) #	7.79	
8.	Stack Height from Ground Level #	30 m	
9.	Diameter of the Stack #	0.5 (approx.)	
10.	Quantity of Emission (m ³ /sec)	1.53	
11.	Type of Fuel #	Wood	
12.	Suspended particulate matter (mg/m3)	40.6	

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 11.03.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

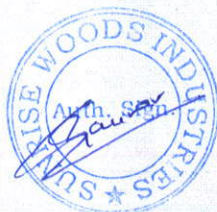
The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Hisar. This test report relate only to the particular sample submitted for testing.

This information is provided by the field officer.

End of the Report





Form IV

(See Rule 20)

Report No- 513

Dated: 06.06.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 30th day May of, 2023, collected by Dr. Sunil Sheoran, Sc.B on dated 29th May of, 2023, of M/s Sunrise Wood Industries, VPO- Kohli-Agroha, Adampur Road, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 31th day May of, 2023, to 06th June-2023 and declare the result of analysis to be as follows:-

Sr.	Parameter Name	Result	Result	Limit
1.	Sample Code	513		
2.	Name of Plant/ Section #	Boiler (04 Ton/hr)		
3.	Stack Attached to #	Boiler		
4.	Normal Operating Schedule (hr/day)#	08-10 hrs		
5.	Type of Chimney #	Metal		
6.	Stack Height from Ground Level #	30 m		
7.	Diameter of the Stack #	0.4 m (approx.)		
8.	Stack Temperature (C) #	72		
9.	Average stack velocity (m/sec) #	7.2		
10.	Quantity of Emission (m/sec)	0.90		
11.	Type of Fuel #	Wood		
12.	Suspended particulate matter (mg/m ³)	130.3		800

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 06.06.2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office: Hisar. This test report relate only to the particular sample submitted for testing.

This information is provided by the field officer.



N 29°17'19.96990" (LAT)

E 75°31'59.99890" (LONG)

Altitude: 212 m

26/02/24, 3:41 PM

Location provider: Fused

Adampur

Hisar

HR

India

051K MAD6571226120
**SUNRISE WO
INDUSTRIES**
VPO Kohli, Agroha Adampur
Hisar (Haryana)





Sunrise
WOODS INDUSTRIES
Manufacturer : Recon Face Veneer

RESOLUTION

In the meeting held on 09.12.2024 by the Partners of the Firm **M/s Sunrise Wood Industries**, It is hereby resolved that the Firm **M/s Sunrise Wood Industries**, now proposes to appoint **Mr. Gaurav Garg, Partner as their appointed authorized representative** to protect interest of the Firm and its Partners and shall contest the matter bearing **Case No. OA/582/2024**, cause titled as **M/s Rakesh Kumar Versus Union of India & Ors.** pending adjudication before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, therefore, the authorized representative shall file appeal, writ/ petition/Reply/ misc. applications, rejoinder, documents, evidence, depose as witness, contest, appear, settle, withdraw, file affidavit, give evidence by way of affidavit, to appear as a witness, etc. before the Hon'ble Court/s, tribunal/s, forum/s. etc. so as to protect the interest of the firm and of its Partners or to do any other act as may be deemed necessary to protect the interests.

It is hereby resolved that **Mr. Gaurav Garg**, Partner of the Firm is further authorized to appoint advocates / Attorneys / Pleaders / Vakils / Solicitors / Authorized Legal Representatives / Legal Practitioners to file and contest the matter cause titled as **M/s Rakesh Kumar Versus Union of India & Ors.** pending adjudication before the Hon'ble National Green Tribunal.

Mr. Gaurav Garg, Partner of the Firm has further been authorized to take all steps as required under provision of law and to take all necessary steps to sign, to verify, to give affidavits for and on behalf of firm, to attest, to reply, to file an appeal, to file any appeal/s and / or revisions and/ or writ petitions and/or misc. applications, to appear and depose for and on behalf of the firm, to settle any claim, to withdraw or any other or further act which may be required for proper adjudication of the matter and in the interest of the firm and to appoint Advocates, Pleaders, Attorneys as required.

The Firm and its Partner hereby agree to abide by and to ratify all the acts done by **Mr. Gaurav Garg** in this regard.

By Order of the Board.

Partner/s

For Sunrise Woods Industries

Shashank Kumar

Dated: 09.12.2024

Partner





Fahad Imtiaz <fahadimtiaz11@gmail.com>

CASE: Rakesh Kumar Vs Union of India [OA/582/2024]

1 message

Fahad Imtiaz <fahadimtiaz11@gmail.com>

Sun, Dec 22, 2024 at 1:11 AM

To: Pulkit Kapoor <pulkitkapoor099@gmail.com>

Cc: Ashish Rohlania <ashishrohlania20@gmail.com>, sunrisewoods18@gmail.com, afpartnersandassociates@gmail.com

Dear Pulkit,

Greetings from the Law Office of **AF Partners!**

We write in reference to the above captioned subject matter.

We say that we are concerned for our client and do hereby write to you under instructions.

Please find the enclosed advanced notice of the Reply along with documents, on behalf of respondent No. 35 (Sunrise Woods Industries), in the case titled as "**Rakesh Kumar Vs Union of India [OA/582/2024]**" pending adjudication before Hon'ble National Green Tribunal at New Delhi.

Take notice that the advance service of the Reply along with the documents by way of the present email shall be construed as proper and effective service upon you the addressees for all necessary actions and purposes.

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Thanks & Regards,



FAHAD IMTIAZ | PARTNER
BBA, LL.B (HONS.)
Mob. No. +91 96431 96995;
Email: fahadimtiaz11@gmail.com;

Click & Follow us:



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